

DIVISION BENCH

ITEM NO.132

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.71/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PRABHJOT SINGH (SHARE HOLDER OF PJ RIGHT MOVE ESTATE BUILDWELL PVT. LTD.) V/S ROC KANPUR
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE

: For the Petitioner

Sh. Shivendra Bahadur Singh, CGSC

: For the ROC

Sh. Gaurav Mahajan, Sr. S.C.

: For the I.T. Deptt.

with Sh. Niraj Kumar Singh, Adv.

ORDER

None present for the Petitioner. However, Ld. Counsels representing the ROC as well as the Income Tax Department are present physically.

- 1.** The report of the ROC has been filed with advance copy already supplied to the other side.
- 2.** The Income Tax Department has not filed its report/ reply so far. However, as per the previous order dated 01.04.2024, the right to file reply by the Income Tax Department was already struck off.
- 3.** Since there is no representation today on behalf of the Petitioner, in the interest of justice, the matter is adjourned for further hearing on 9th May, 2024 and to be taken up at 02:30 PM.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*